OPEN CORT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Allahabad: Dated this O4th day of July, 2000 CiviloMis.Contept Petition No.55/1998

In

Original Application No. 1005 of 1999

District: Allahabad

CURAM :-

Hon: ble Mr. Justice R.A.K. Trivedi, V.C.

Hon' ble Mr. M. P. singh, A.M .

Ram Prakash Singh Son of Shri Ram Naresh Singh, Retired Driver, Loco Shed, Pratapharh, R/0510, Khalasi Line, Neta Nagar, Kydganj, Allahabad.

(Sri Rakesh Verma, Advocate)

. . Petitioner

Versus

Shri K.K. Pandey, The Divisional Railway Manager, Northern Railway, Lucknow.

(Sri Prashant Mathur, Advocate)

. . Cantemner

ORDER (Oral)

By Hon ble Mr. Justice RRK Trivedi, V.C.

Sri Rakesh Verma, Counsel for the applicant.

Sri Prashant Mathur, counsel for the respondents.

Heard counsel for the parties and perused the record.

2. It is not disputed that the amount had been paid to the petitioner after calculating a 75% running allowance. It has been submitted by the counsel for the applicant that the petitioner is entitled for some more amount and benefits should have been computed from 1-10-1982 whereas it has been calculated from 5-5-1983. In our opinion since substantial

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compliance has been done, no case for contempt has been made. Contempt proceeding is dropped. Notice issued to the contemper is discharged.

However, it shall be open to the applicant to make an application before the appropriate authority to point out mistakes, who shall consider and decide the same accordingly.

Member (A)

Vice Chairman

Dube/